Ratification of the guidelines of ILO

- 371. DR. AMEE YAJNIK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government has ratified the guidelines of ILO regarding the existing labour laws in the country;
 - (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details about the action taken/current status regarding the ratification issue, so far?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The principal function of the ILO is to take care of the interests of the workers by means of setting up the international labour standards in the form of Conventions, Recommendations and Protocols which are discussed and adopted at the International Labour Conference of the ILO every year. ILO Conventions are international treaties, open for ratification by member countries. Ratification of an ILO Convention is a voluntary process. Once ratified, ILO Conventions create legally binding obligations on the member countries that ratify the particular Convention. As per the policy of Government of India, ILO Conventions are ratified only when we are fully satisfied that the existing laws and practices are in full conformity with the provisions of the said Convention. The implementation of Ratified ILO conventions is ensured by framing legislations and amending the existing laws in line with the provisions of the Conventions. As a result, every ratified convention in India is either backed by a supporting legal or policy framework or is embedded in the Constitutional guidelines which are adhered to in practice.

(c) India has so far ratified 47 Conventions and 1 Protocol out of 189 ILO Conventions including 6 out of 8 Core Conventions and 3 out of 4 priority/governance Conventions. The List of ILO Conventions ratified by India is given in the Statement.

Statement

List of International Labour Organization Conventions Ratified by India

Sl. No	No. and Title of Convention	Date of ratification
1	2	3
1.	No.1 Hours of Work (Industry) Convention, 1919	14.07.1921
2*	No.2 Unemployment Convention, 1919	14.07.1921

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1	2			3	
3.*\$	No.4 Night Work (Wome	en) Convention, 1919		14.07.19	921
4.	No.5 Minimum Age (Ind	ustry) Convention, 1919		09.09.19	955
5.	No.6 Night Work of You 1919	ung Persons (Industry) C	Convention,	14.07.19	921
6.	No.l 1 Right of Associat	ion (Agriculture) Conver	ntion, 1921	11.05.19	923
7.	No. 14 Weekly Rest (Inc	lustry) Convention, 1921		11.05.19	923
8. *\$	No. 15 Minimum Age (T 1921	rimmers and Stokers) Co	onvention,	20.11.19	922
9.	No. 16 Medical Examina Convention, 1921	ation of Young Persons (S	Sea)	20.11.19	922
10.	No. 18 Workmen's Comp Convention, 1925	pensation (Occupational 1	Diseases)	30.09.19	927
11.	No. 19 Equality of Treat Convention, 1925	ment (Accident Compens	sation)	30.09.19	927
12.	No.21 Inspection of Emi	grants Convention, 1926		14.01.19	928
13.	No.22 Seamen's Articles	of Agreement Conventio	n, 1926	31.10.19	932
14.	No.26 Minimum Wage-F	ixing Machinery, Conven	tion, 1928	10.01.19	955
15.	No.27 Marking of Weigi Convention, 1929	ht (Packages Transported	d by Vessels)	07.09.19	931
16.	No.29 Forced Labour Co	nvention, 1930		30.11.19	954
17.	No.32 Protection Agains (Revised), 1932	t Accidents (Dockers) C	onvention	10.02.19	947
18.@	No.41 Night Work (Work	nen) Convention (Revised	1), 1934	22.11.19	935
19.	No.42 Workmen's Comp Convention (Revised), 19	_	Diseases)	13.01.19	964
20	No.45 Underground Wor	k (Women) Convention,	1935	25.03.19	938
21.	No.80 Final Articles Rev	ision Convention, 1946		17.11.19	947
22. **	No.81 Labour Inspection	Convention, 1947		07.04.19	949
23.	No.88 Employment Servi	ices Convention, 1948		24.06.19	959

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1	2		3
24.	No.89 Night Work (Wom	en) Convention (Revised), 1948	27.02.1950
25.	No.90 Night Work of Yo	oung Persons (Industry) (Revised)	, 27.02.1950
26.	No. 100 Equal Remunera	tion Convention, 1951	25.09.1958
27.	No. 107 Indigenous and	Tribal Population Convention, 19	57 29.09.1958
28.	No.111 Discrimination (E Convention, 1958	Employment & Occupation)	03.06.1960
29.	No.116 Final Articles Rev	vision Convention, 1961	21.06.1962
30.#	No.118 Equality of Treat 1962	ment (Social Security) Convention	n, 19.08.1964
31.@@	No. 123 Minimum Age (Underground Work) Convention,	1965 20.03.1975
32.	No.115 Radiation Protect	ion Convention, I960	17.11.1975
33.	No.141 Rural Workers' O	rganisation Convention, 1975	18.08.1977
34.	No.144 Tripartite Consul Standards) Convention, 1	tation (International Labour 976	27.02.1978
35.	No.136 Benzene Convent	ion, 1971	11.06.1991
36.##	No. 160 Labour Statistics	s Convention, 1985	01.04.1992
37.\$\$	No. 147 Merchant Shippi	ng (Minimum Standards), 1976	26.09.1996
38.	No. 122 Employment Pol	icy Convention 1964	17.11.1998
39.	No. 105 Abolition of For	ced Labour, 1957	18.05.2000
40.\$	No.108 Seafarers' Identity	y Documents Convention, 1958	17.01.2005
41.	No.174 Prevention of Ma	ajor Industrial Accidents	06.06.2008
42.	No. 142 Human Resource	es Development	25.03.2009
43	No. 127 Maximum Weigh	ıt	26.03.2010
44.	No. 185 Seafarers' Identi 2003	ty Documents Convention (Revis	ed), 09-10-2015
45.@#	Maritime Labour Conven	tion, 2006 (MLC 2006)	09-10-2015
46.	No. 138 Minimum Age C	onvention, 1973	13-06-2017

1	2	3
47.	No. 182 Worst Forms of Child Labour Convention, 1999,	13-06-2017
Proto-	P89 Protocol of 1990 to the Night Work (Women) Convention	
col 1	(Revised), 1948	

^{*} Later denounced, The Convention requires, internal furnishing of statistics concerning unemployment every and three months which is considered not practicable.

Employment data of EPFO

†372. SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI CHHAYA VERMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that in the data of Employees Provident Fund Organisation (EPFO) submitted from September, 2017 to May, 2018, there has been reduction of 12.4 per cent in the data after the review;
- (b) whether it indicates that employment data of Government is being manipulated to show enhanced number;
 - (c) the employment data of EPFO after May, 2018; and
- (d) the year-wise employment data of EPFO during last five years and the number of unemployed population in the country at present?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Since April, 2018 Employees' Provident Fund Organisation (EPFO) has been publishing the month-wise provisional net enrolment figures of its subscribers through its web portal *epfindia.gov.in*. The data is being released from September, 2017 onwards. The EPFO data is based on the returns relating to subscribers filed by the Employer of the registered establishments from time

[@] Convention denounced as a result of ratification of Convention No.89.

^{**} Excluding Part II.

[#] Branches I and (g) and Branches (a) to (c) and (i).

^{@@} Minimum Age initially specified was 16 years but was raised to 18 years in 1989.

^{##} Article 8 of Part-II.

^{@#} In accordance with Standard A4.5 (2) and (10), the Government has specified the following branches of social security: maternity benefit; invalidity benefit and survivors' benefit.

^{*\$} The conventions are not in force. These conventions has been abrogated with decision of the International Labour Conference at 106th Session (2017).

^{\$} The convention is not in force. This convention has automatically denunciated on 08 October, 2016 by convention C 185.

^{\$\$} The convention is not in force - This convention has automatically denunciated on 08 October, 2016 by convention MLC 2006.

[†]Original notice of the question was received in Hindi.